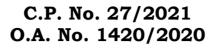
# Central Administrative Tribunal Principal Bench, New Delhi





# This the 26<sup>th</sup> day of March, 2021

(Through Video Conferencing)

## Hon'ble Mr. R.N. Singh, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

Sh. Jagdish
S/o Shri Ramji Lal,
Age about 31 year,
R/o-House No. 86,
Vill-Japrola, Dadri Road,
Metro Railway Vihar
Greater Noida (U.P.)

... Petitioner

(through Shri Manjeet Singh Reen)

#### **Versus**

Ministry of Railways & Others: through

Shri S.C. Jain, Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi

... Respondent

(through Shri S.M. Arif)

## ORDER (Oral)

### Hon'ble Mr. R.N. Singh, Member (A):

At the outset, learned counsel for the petitioner submits that in compliance of the directions of this Tribunal in the aforesaid OA, the respondents have passed

an order dated 11.03.2021. However, he submits that the petitioner is not satisfied with the said order. Learned counsel for the applicant/petitioner seeks liberty to challenge the same in original proceedings, if required and so advised.

2. In view of the aforesaid, the CP is closed. Notices are discharged, with liberty to the petitioner to challenge the order dated 11.03.2021, if so advised.

(Aradhana Johri) Member (A) (R.N. Singh)
Member (J)

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